LOK SABHA

BULLETIN-PART II

(General Information relating to Parliamentary and other matters)

No. 4814 - 4840

Friday, July 15, 2022/ Ashadha 24, 1944 (Saka)

4814. Table Office

Process to submit notice and procedure for raising Matters of Urgent Public Importance after Question Hour i.e. during 'Zero Hour'

Hon'ble members are informed that an **e-portal has been put in place to facilitate members to submit their notices online to raise Matters of Urgent Public Importance during 'Zero Hour'**. Members can also physically hand over the notices of 'Zero Hour' for which **printed form is available** in the Parliamentary Notice Office. The following **procedure for raising** Matters of Urgent Public Importance during 'Zero Hour' shall be followed:

- (i) Notices may be given by the members **from 0900 hours of a given day to 0800 hours of the Session day** on which the members desire to raise their matters in the House;
- (ii) The notices received upto 0800 hours on the Session day on which the members desire to raise their matters in the House would be put to computerised ballot after 0800 hours;
- (iii) **Twenty matters**, as per their priority in the **ballot**, will be allowed to be raised on a day. However 4-5 notices over and above these twenty matters <u>may</u> be allowed to be raised on the basis of their importance <u>at the discretion of Hon'ble Speaker</u>;
- (iv) The order in which the matters will be raised shall be decided by the Hon'ble Speaker at his discretion;
- (v) The matter proposed to be raised **should be under the jurisdiction of the Government of India** so that it would be easier for the Minister concerned to respond to it, in case she/he desires to do so;
- (vi) Matter proposed to be raised should not contain any statement making allegations; and
- (vii) Notices shall not relate to matters within the jurisdiction of Speaker.
- 2. Notices for Monday or first working day of a week may be given on Friday or last working day of the previous week between 0900 hours on Friday or last working day of the previous week and 0800 hours on Monday or first working day of the week.
- 3. The portal will **not remain operational** from immediately after 0800 hours to 0900 hours on all Session days.
- 4. Zero Hour portal will be opened from 0900 hours on Wednesday, the 13th July, 2022. The portal will remain open on Saturdays, Sundays and holidays for tabling notices online. Accordingly, notices for raising matters on 18.07.2022 may be given from 0900 hours on 13.07.2022 to 0800 hours on Monday, 18.07.2022

and all such notices will be ballotted on 18.07.2022 after 0800 hours.

Kind cooperation of Hon'ble members is solicited.

4815. Table Office

Display of result of ballot regarding Matters of Urgent Public Importance during 'Zero Hour'

Hon'ble members are informed that the notices on matters of urgent public importance to be raised during 'Zero Hour' received from 0900 hours of a given day to 0800 hours of the Session day on which the members desire to raise their matters in the House shall be balloted in the Parliamentary Notice Office after 0800 hours on the Session day. The result of ballot shall immediately thereafter, be displayed in P.N.O. and Table Office for information of Members.

A copy of the result of ballot shall also be displayed on the Notice Boards in the Outer Lobby of the Lok Sabha Chamber, Parliament House at 1015 hours on the day on which the members desire to raise their matters in the House.

The result of the ballot shall also be displayed in scrolled format under the 'UPDATES' column of Lok Sabha website immediately after the ballot process is over.

4816. Legislative Branch-I

Government Business expected to be taken up during the Ninth Session of Seventeenth Lok Sabha, 2022

The Government have sent the following Tentative List of Government Legislative Business expected to be taken up during the Ninth Session of Seventeenth Lok Sabha:—

LEGISLATIVE BUSINESS

'A' Bill introduced in Lok Sabha and not referred to Standing Committee (1)

S.	Title of the Bill	Present stage	Motions
No.			proposed to be
			moved
1	2	3	4
1.	The Indian Antarctic	Introduced in Lok Sabha on 1 April, 2022.	Consideration
	Bill, 2022		and passing.

Bills introduced in Lok Sabha, referred to Standing Committees and their Reports presented **'B' (4)**

1.	The Wild Life (Protection) Amendment Bill, 2021	Introduced in Lok Sabha on 17 December, 2021. The Report of the Standing Committee on Science and Technology, Environment, Forests and Climate Change was submitted to Hon'ble Speaker Lok Sabha on 21 April, 2022.	Consideration and passing.
2.	The Anti-Maritime Piracy Bill, 2019	Introduced in Lok Sabha on 9 December, 2019. The Report of the Standing Committee on External Affairs was presented to Lok Sabha on 11 February, 2021.	Consideration and passing.
3.	The Maintenance and Welfare of Parents and Senior Citizens (Amendment) Bill, 2019.	Introduced in Lok Sabha on 11 December, 2019. The Report of the Standing Committee on Social Justice and Empowerment was presented to Lok Sabha on 29 January, 2021.	Consideration and passing.
4.	The National Anti- Doping Bill, 2021	Bill was introduced on 17 December, 2021 The Report of the Standing Committee on Education, Women, Children, Youth and Sports was presented to Lok Sabha on 23 March, 2022.	Consideration and passing.

'C' New Bills (24)

S.	Title of the Bill	Purport	Motions proposed
No.			to be moved
1.	The Coffee (Promotion and Development) Bill, 2022	The Bill seeks to promote and develop the Indian coffee industry, enable the functioning of modern promotion and development of Coffee Board and for matters connected therewith or incidental thereto.	Introduction, consideration and passing.
2.	The Development of Enterprises and Services Hubs (DESH) Bill, 2022	The Bill seeks to revise Special Economic Zones Act and to frame Rules.	Introduction, consideration and passing.
3.	The Multi State	The Bill seeks to:-	Introduction,

Cooperative Societies (Amendment) Bill, 2022 (i) Rationalize Government role and increase members participation in the working of the multi-state cooperative societies, so as to increase public faith in these societies and create a conducive environment for their growth and development; (ii) Facilitate the building of self-relient	ion and
working of the multi-state cooperative societies, so as to increase public faith in these societies and create a conducive environment for their growth and development;	
societies, so as to increase public faith in these societies and create a conducive environment for their growth and development;	
these societies and create a conducive environment for their growth and development;	
environment for their growth and development;	
development;	
(ii) Engilitate the building of calfundiant	
(ii) Facilitate the building of self-reliant	
and democratic cooperative institutions;	
(iii) Enable cooperative societies to	
compete in the new economic	
environment and to raise resources more	
effectively by promoting functional	
autonomy and professionalization;	
(iv) Protect the interest of the	
depositors/members from the vested	
interest and mismanagement of the	
Multi-State Cooperative Societies.	
4. The Geographical The Bill seeks to amend the Geographical Introduction	
Indications of Goods Indications of Goods (Registration and considerat	*
\ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \	ion and
Protection) procedure simplified in order to be more	
(Amendment) Bill, 2022 accessible to maximum stakeholders.	
5. The Warehousing The Bill seeks the following: Introduction	
(Development and (i) To strengthen WDRA (Warehousing considerate	,
Regulation) Development and Regulatory Authority). passing.	ion and
(Amendment) Bill, 2022 (ii) To help farmers to store their produce in	
scientific warehouse godowns.	
(iii)To encourage scientific warehousing	
ecosystems in the country.	
6. The Competition The Bill seeks to carry out certain essential Introduction	ŕ
(Amendment) Bill, 2022 structural changes in the governing structure considerat	ion and
of the CCI and changes to substantive passing.	
provisions to address the needs for new age	
markets.	
7. The Insolvency and The Bill seeks to strengthen Insolvency and Introduction	
Bankruptcy Code Bankruptcy Code, 2016 IBC/Code) considerat	ion and
(Amendment) Bill, 2022 (i) By introducing provisions on Cross- passing.	
Border Insolvency	
(ii) Carrying Out certain other amendments	
to corporate insolvency resolution	
process and liquidation process under the	
Code in order to further its objectives of	

	5			
		time bound resolution of stressed assets		
		while maximising its value.		
8.	The Ancient Monuments and Archaeological Sites and Remains (Amendment) Bill, 2022	The Bill is aimed at rationalizing the prohibited area and other amendments.	Introduction, consideration and passing.	
9.	The Kalakshetra Foundation (Amendment) Bill, 2022	The Bill seeks to amend the Kalakshetra Foundation Act, 1993 (No. 6 of 1994) to empower the Kalakshetra Foundation to award certificates; diplomas; post graduate diplomas; degrees to graduate and post-graduate; doctoral and post-doctoral courses; and conduct research in the areas of dance, traditional theatre, drama, Carnatic and traditional music, visual Arts, Craft Education and art education.	Introduction, consideration and passing.	
10.	The Cantonment Bill, 2022	It is a Bill for the administration of Cantonments with a view to impart greater democratization, modernization and efficiency thereof, and to achieve greater developmental objectives in alignment with municipalities across the country. The Bill also intends to facilitate 'ease of living' in Cantonments.	Introduction, consideration and passing.	
11.	The Old Grant (Regulation) Bill, 2022	The Bill seeks to regulate land given under Governor General Order (GGO)-179 dated 12.09.1836, GGO No. 14 dated 06.01.1827, GGO No. 260 dated 07.05.1838, GGO No. 569 dated 08.11.1849 and GGO No. 677 dated 15.12.1851 including their transfer, subdivision and change of purpose and also to delegate powers for better management of such land. The Bill aims to enhance ease of living while ensuring effective protection of Government rights over the land.	·	
12.	The Forest (Conservation) Amendment Bill, 2022	The Bill intends to amend the Forest (Conservation) Act, 1980 by inter-alia clarifying the applicability of Act in various types of lands and to streamline the process of approvals under the Act.	Introduction, consideration and passing.	

13.	The National Dental Commission Bill, 2022	The Bill seeks for setting up a National Dental Commission and to repeal the Dentists Act, 1948.	Introduction, consideration and passing.
14.	The National Nursing and Midwifery Commission Bill, 2022	The Bill seeks for setting up a National Nursing and Midwifery Commission (NNMC) and to repeal the Indian Nursing Council Act, 1947.	Introduction, consideration and passing.
15.	The Indian Institute of Management (Amendment) Bill, 2022	The Bill seeks for inclusion of NITIE Mumbai in IIM Act, 2017 and renaming NITIE, Mumbai as IIM Mumbai.	Introduction, consideration and passing.
16.	The Central Universities (Amendment) Bill, 2022	The Bill is regarding conversion of National Rail Transportation Institute into Gati Shakti Vishvavidyala.	Introduction, consideration and passing.
17.	The Central Universities (Amendment) Bill, 2022	The Bill is regarding establishment of a Central Tribal University in Telangana.	Introduction, consideration and passing.
18.	The Press and Registration of Periodicals Bill, 2022	The Bill seeks to replace the Press and Registration of Books (PRB) Act, 1867 by decriminalization of the existing Act, keeping the procedures of the extant Act simple from the view point of medium/small publishers and uphold the values of Press Freedom.	Introduction, consideration and passing.
19.	` •	The Bill seeks to amend the Mines and Mineral (Development and Regulation) Act, 1957 for bringing policy reforms and to improve ease of doing business in the sector.	Introduction, consideration and passing.
20.	The Energy Conservation (Amendment) Bill, 2022	 The Bill seeks to provide regulatory framework for: Carbon Trading in India, To encourage penetration of renewables in energy mix, Effective implementation and enforcement of the "Energy Conservation Act". 	Introduction, consideration and passing.
21.	The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2022	The Bill seeks for revision of list of Scheduled Castes and Scheduled Tribes of Chhattisgarh.	Introduction, consideration and passing.

22.	The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2022	The Bill seeks for revision of list of Scheduled Tribes in Tamil Nadu.	Introduction, consideration and passing.
23.	The Trafficking of Persons (Protection, Care and Rehabilitation) Bill, 2022	The Bill seeks to prevent and combat trafficking in persons, especially woman and children, to provide for care, protection, assistance and rehabilitation to the victims, while respecting their rights, and creating a supportive legal, economic and social environment for them, and also to ensure prosecution of offenders, and for matters connected therewith or incidental thereto.	
24.	The Family Courts (Amendment) Bill, 2022	The Bill seeks to further amend the Family Courts Act, 1984.	Introduction, consideration and passing.

4817.

LEGISLATIVE BRANCH-I

Notice Period for Tabling Cut Motions and Amendments

Notices of cut motions to the Demands for Grants can be tabled immediately after their presentation.

- 2. Notices of Amendments to a Bill can be tabled after the introduction of the Bill in Lok Sabha, or after a copy of the Bill, as passed by Rajya Sabha, has been laid on the Table of Lok Sabha.
- 3. The minimum notice period for tabling cut motions and amendments to Bills, Motions and Resolutions under the Rules of Procedure and Conduct of Business in Lok Sabha is one day.
- 4. As cut motions and amendments are circulated to members both in English and Hindi simultaneously, the Rules Committee (Fourth Lok Sabha) considered the question of inadequacy of the period of notice for tabling (i) Amendments to Bills, Resolutions and Motions and (ii) Cut Motions. The Committee decided that members might be requested to table such notices at least two days before the day they are to be taken up in the House.
- 5. The notices of cut motions and amendments tabled upto 15.15 hours on a day are printed and circulated the same day. The notices tabled after 15.15 hours are deemed to have been tabled on the next working day. These notices are printed and circulated on the next working day if the items to which they relate have not already been disposed of in the House.
- 6. Accordingly, members are requested to table the notices of Cut Motions and amendments to Bills, Motions and Resolutions at least two days before the day the relevant item to which they relate is to be taken up in the House, but in any case not later than 3.15 PM on the previous day.

Kind co-operation of members is solicited.

4818.

Privileges & Ethics Branch

DETENTION AND RELEASE OF MEMBERS

The following communication dated 21.06.2022 from Deputy Commissioner of Police, New Delhi District, New Delhi was received on 22.06.2022:-

"This is to inform that Shri Deepak Baij, Shri Gaurav Gogoi, Shri Saptagiri Sankar Ulaka, Shri Benny Behanan and Shri Anto Antony, Hon'ble Members of Parliament (Lok Sabha) were detained on 21 June, 2022 at 2.00 PM from the area of Police Station Tughlak Road, New Delhi, under section 65 of the Delhi Police Act, 1978, for the maintenance of law & order and public peace and were taken to Police Station Narela, Delhi. The Members were later released on the same day at 11.34 PM."

4819.

Parliament Security Service (CCS)

Access control of vehicles

Modern Security Gadgets are installed in the vicinity of Iron Gates within the Parliament House Estate. These security gadgets, equipped with safety features, are designed to allow access to LMV-NT vehicles viz. Motor Cars, Jeeps, SUVs only. As an additional security feature, Radio Frequency Tags have been issued to all authorized vehicles and accordingly, access control of vehicles is regulated through RF Readers installed at the locations. To ensure safety and security of Members of Parliament and their vehicles, it has been decided that vehicles other than those subscribing to LMV-NT category viz. Motor Cars, Jeeps, SUVs (carrying authorized Car Parking Label and Radio Frequency Tag), would not be permitted to gain access through Iron Gates of Parliament House Estate.

Kind cooperation of Members is solicited.

4820.

Central Command Station

Guidelines for Members to familiarize with the operation of Security Gadgets in Parliament House Complex

- 1. Modern Security Gadgets have been installed in the Parliament House Complex to restrict unauthorised entry.
- 2. A distance of at least five feet between two vehicles may be maintained while crossing the Boom Barrier as the system allows clearance of only one vehicle at a time. In case any vehicle accidentally hits the Boom

Barrier, the driver must **STOP** the vehicle immediately.

- 3. Kindly adhere to the speed limits displayed at appropriate locations while entering through security gadgets. Members are requested to brief their drivers accordingly.
- 4. Occupants of vehicles are to be identified at the second Boom Barrier. Members are accordingly requested to stop for checking at Boom Barrier- II.
- 5. It may be ensured that the speed of the vehicle does not exceed 10 kmph till the vehicle crosses the last gadget at the Iron Gates. The gadgets are designed in such a manner that they may get activated immediately in an emergency. In case the speed of vehicles exceeds the speed limit of 10 kmph, it may be difficult for the person driving the vehicle to bring the vehicle to a safe halt. **Impact against the Tyre Killers and Road Blockers can cause serious damage to the vehicle and injuries to the occupants**.
- 6. Security Power Fence (SPF) has been installed in the entire perimeter of PH Complex. The power fence will give a deterrent shock (as per internationally permissible standards) to any person coming in contact with the fence. Kindly avoid coming close to the power fence.
- 7. In case Bollards are being lowered for giving passage to bigger vehicles, the vehicles, which are following such big vehicles, should wait till the Bollards are fully raised and clearance given by the security official on the spot.
- 8. Pedestrians are requested not to walk over the security gadgets which are installed on road. It may cause grievous hurt in case of sudden activation.
- 9. Walking on foot behind a vehicle crossing a Boom Barrier is dangerous. The Boom will suddenly hit the person, once the vehicle cross the Boom Barrier. Use only pedestrian path near Boom Barrier.
- 10. Hon'ble Members are requested to keep their mobile phone's Alarm/Reminder Tones in OFF mode to respect the decorum of the House.

Kind co-operation of Hon'ble Members is solicited.

4821.

Parliament Security Service, PH

Entry Regulations into the Central Hall, Parliament House

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In view of the reductions in COVID-19 cases in the country and consequent relaxations in access to various public facilities, it has been decided that the entry of Governors, Chief Ministers, Ministers of State Governments and Ex-MPs is permitted to the Central Hall, Parliament House.

Wearing of Face mask and display of RF Tag/Identity Cards

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In view of the prevailing instructions of wearing of face mask to contain the spread of COVID-19 pandemic, a difficulty in proper identification of Hon'ble Members is experienced at the entry points of Parliament House. Therefore, to facilitate a hassle free entry, all the Hon'ble Ministers/ members are requested to carry and display their RF Tags/ Identity Cards while wearing face masks which would help in identification on gaining entry into Parliament House Complex.

Kind cooperation of Hon'ble Members is solicited.

4823.

Parliament Security Service, PH

Entry to Parliament House and Central Hall

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Entry in Parliament House and Central Hall is regulated according to Rules and Directions issued by the Hon'ble Speaker from time to time. No person without a valid pass is allowed to gain entry even accompanied by the Hon'ble Members of Parliament. This is an essential requirement in the interest of the security of Hon'ble Members of the Parliament in particular and PH in general.

Kind cooperation of Hon'ble Members is solicited.

4824.

Parliament Security Service, PH

Restrictions on admission into Inner and Outer Lobbies of the Lok Sabha during the Session

The admission to Inner and Outer Lobbies is restricted to Hon'ble Members and the following categories of persons connected with official business or otherwise: -

- i. Persons holding passes valid for "LOBBIES"; and
- ii. C.P.W.D. staff working in the Parliament House whose presence is functionally required in connection with the discharge of their official duties.

Ferry car services for Hon'ble Members

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In view of the security concern, commercial vehicles viz. Taxi / Auto-rickshaw etc. and vehicles without valid Car Parking Labels issued by Lok Sabha Secretariat will not be allowed entry to Parliament House precincts. If arriving in such vehicles /mode of transportation, Hon'ble Members are requested, to please get down at Iron Gates and make use of ferry cars available at **Iron Gate(s) No.1 and Talkatora Road-I&II.** For departure also, ferry car will be available in front of Building Gate No.1&4, Parliament House.

Kind cooperation of Hon'ble Members is solicited.

4826.

Parliament Security Service, PH

Carrying or Display of Fire Arms in Parliament House Complex

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The carrying or display of arms and ammunition in any part of the Parliament House Complex is strictly prohibited. Only security personnel specifically deployed/earmarked in the Parliament House Complex are permitted to carry arms and ammunition.

Kind co-operation of Hon'ble Members is solicited.

4827.

Parliament Security Service, PH

Distribution of Literature, Pamphlets, Press Notes, Leaflets within the precincts of the Parliament House

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As per established convention, no literature, questionnaire, pamphlets, Press Notes, leaflets or any matter printed or otherwise should be distributed without the prior permission of Hon'ble Speaker within the precincts of the House. Placards are also strictly prohibited inside the Parliament House Complex.

Kind cooperation of Hon'ble Members is solicited.

Stoppage of entry of Armed Escorts/P.S.O. coming to Parliament House Estate

Consequent to the decision taken by the General Purposes Committee of the Rajya Sabha and Meeting of Hon'ble Speaker with Leaders of Parties and Groups in Lok Sabha, "Armed Escorts/ P.S.O. (Personal Security Officer) of Hon'ble Ministers/Hon'ble Members of Parliament would not be permitted inside the Parliament House Estate." They may peel off from the vehicle at the respective Iron Gates itself.

Kind cooperation of the Hon'ble Members is solicited.

4829.

Parliament Security Service, PH

Speed regulation of vehicles entering Parliament House Complex

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With the installation of modern security gadgets in Parliament House Complex, it has been felt essential to observe certain speed regulations for vehicular movements keeping in view the design capabilities of the gadgets. It has, therefore, been decided to restrict the speed of vehicles to 10 Kms per hour till the vehicles cross the last barrier at the Iron Gates. Necessary warning signages have been prominently displayed at suitable locations.

Hon'ble Members of Parliament are requested to kindly give suitable instructions to their drivers for observance of speed regulations inside the complex.

Kind cooperation of Hon'ble Members is solicited.

4830.

Parliament Security Service, PH

Restriction of Exit for pedestrians through Iron Gate No.1

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State of the art Security Gadgets have been installed at Iron Gate No. 1 to regulate vehicular movements and to strengthen the security arrangements of Parliament House Complex. Pedestrians are, therefore, requested not to cross these Gadgets on foot.

Hon'ble Members of Parliament are therefore, requested to use Ferry Services made available at this gate for their movement from the Iron Gate to Building Gate No.1 and avoid movement on foot through this gate.

Kind cooperation of Hon'ble Members is solicited.

Physical Check of Cars/Vehicles and Brief Cases

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For security consideration, Hon'ble Members are advised to check their cars and brief cases before coming to the Parliament House Complex. In case of self-driven cars, Hon'ble Members are requested to check the dickey, seats, engine etc. before proceeding to the Parliament House Complex.

Hon'ble Members who desire to use bicycle as transport may gain access through Iron Gates and are requested to park bicycle at earmarked place in Self-driven Vehicle Parking at Talkatora Road and lock the bicycle properly. The bicycles used by Hon'ble Members will be treated as self-driven vehicles.

Kind cooperation of Hon'ble Members is solicited.

4832.

Parliament Security Service, PH

Switching off the mobile phones and alarm bell inside Lok Sabha Chamber

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In order to ensure smooth and unhindered proceedings of Lok Sabha and as a mark of respect to the Chair, Hon'ble Members are requested to switch off their mobiles and deactivate alarm bells before entering into the Lok Sabha Chamber.

Kind cooperation of Hon'ble Members is solicited.

4833.

Parliament Security Service, PH

Regulation of Entry and Exit at Building Gates

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In view of the preventive measures to contain the spread of COVID-19 Corona virus pandemic and to maintain social distancing norms at the Building Gates in Parliament House during the ensuing session, the entry and exit regulations for the Hon'ble members shall be facilitated as under:

(i) Entry of Hon'ble MPs : Building Gate No.1,PH (Main Gate)

Building Gate No.4, PH

Building Gate No.12, PH

(ii) Exit of Hon'ble MPs : Building Gate No.1, PH (Side Gate)

Building Gate No.2, PH

Kind cooperation of Hon'ble Members is solicited.

Parking Arrangement in Parliament House

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During the 9th Session of 17th Lok Sabha and 257th Session of Rajya Sabha (Budget Session of Parliament) commencing from 18.07.2022, the earmarked parking areas for the Hon'ble Members are as under:

- i. Self-driven Vehicles of MPs: Parking Area near the New Centralize Pass Issue Cell at Talkatora Road
- ii. Chauffeur-driven Vehicles of MPs: Behind Rail Bhawan near Vijay Chowk outside Parliament House

Kind co-operation of Hon'ble members is solicited.

4835.

Parliament Security Service, PH

Functioning of Slip Road for entry into Parliament Building from TKR-III

Members are informed that a new slip road has been made functional from Iron Gate No. 3 to roundabout of fountain/ Statue of Shivaji Maharaj (Opposite Building Gate No. 3, PH) for smooth movement of vehicles of Hon'ble MPs coming to Parliament Building via TKR-III for alighting at Building Gate No. 1, 4 and 12 in Parliament House.

Kind co-operation of Hon'ble Members is solicited.

4836.

Parliament Security Service, PH

Regulation of Vehicular Entry in Parliament House Complex.

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Due to construction of New Parliament Building and shifting/ relocation/ closure of some services/ gates, the entry of vehicles of Hon'ble Members for smooth traffic movement in PH Complex will be regulated henceforth as under: -

Iron Gate-I, Only entry of authorized labelled vehicles of Hon'ble Parliament House
 Members as per practice in vogue.

2. Iron Gate-II, Exit of vehicles gaining entry from Iron Gate-I,

Parliament House Parliament House.

Kind co-operation of Hon'ble Members is solicited.

4837. PRISM

Providing Round-the-Clock Research and Information Support to Members of Parliament:

A dedicated Unit namely, Parliamentary Research and Information Support to Members (PRISM) has been providing Round-the-Clock Research and Information support to the Members of Parliament. Designated Officers are attending to the queries of Hon'ble Members and providing them the desired research input(s) at the earliest possible time. Hon'ble Members are requested to call at Tel. nos. 23034654 and 23034658 or Mobile No. 9711623767 (Whatsapp) or mail at prism-lss@sansad.nic.in or lssprism@gmail.com to avail the facility.

Kind cooperation of Hon'ble Members is solicited.

4838. Question Branch

RESULT OF BALLOTS OF NOTICES OF STARRED AND UNSTARRED QUESTIONS

Members are informed that ballots in respect of notices of Starred and Unstarred Questions received upto 1000 hrs. on 15th July, 2022 for the sitting of Lok Sabha to be held on 02.08.2022 were held in the presence of **SHRI J.M. BAISAKH, JOINT SECRETARY** and **DR. SAGARIKA DASH, DIRECTOR,** Lok Sabha Secretariat in Room No. 324, PHA, New Delhi. A total of 1434 notices were received and 334 Members participated in the ballots.

2. The result of the ballots has been uploaded on the Homepage *viz*. loksabha.nic.in.

4839. Conference Branch

FAREWELL BY MEMBERS OF PARLIAMENT TO SHRI RAM NATH KOVIND HON'BLE RASTRAPATIJI

A ceremony to bid farewell to the Hon'ble Rashtrapatiji, Shri Ram Nath Kovind will be held on Saturday, the 23rd July 2022 at 05.30 PM in the Central Hall, Parliament House. The Farewell Ceremony will be followed by Tea in Courtyard–9 (adjoining Central Hall), Parliament House.

Hon'ble Speaker, Lok Sabha will deliver the farewell address and present the Citation to the Hon'ble Rashtrapatiji on behalf of the Members of Parliament. A 'Memento' and a 'Signature Book' signed by Members of Parliament will also be presented to the Hon'ble Rashtrapatiji.

The 'Signature Book' will be kept in the Central Hall, Parliament House from Monday, 18 July to Thursday, 21 July 2022 from 1000 hours to 1800 hours for Members of Parliament to affix their signatures. Members of Parliament are requested to sign on the 'Signature Book'.

Members are requested to kindly make it convenient to attend the ceremony and also join for the Tea.

4840. Committee on Petitions Branch

Online submission of Petition(s) through Members' Portal

With a view to facilitating the Members to submit their Petitions online through the Members Portal, necessary changes in Rules 162(2) and 164(1) of the Rules of Procedure and Conduct of Business in Lok Sabha have been carried out *vide* Para No. 5673 of Bulletin Part-II dated 2.8.2017.

Members who wish to submit their Petition(s) online may do so through the Members' Portal. The general form of the Petition is given in the First Schedule contained in the Rules of Procedure and Conduct of Business in Lok Sabha.

Members are requested to avail the facility of online submission of Petitions to the maximum extent.

UTPAL KUMAR SINGH Secretary General